

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S ASTITVA CAPITAL MARKET PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ASTITVA CAPITAL MARKET PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/02/1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1991PTC042933
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No 307, 3 rd Floor, New Delhi House, Barakhamba Road, New Delhi- 110001
6.	Insolvency commencement date in respect of corporate debtor	25/11/2021 (Copy of the order made available to IRP via whatsapp on 09.12.2021)
7.	Estimated date of closure of insolvency resolution process	07/06/2022 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurav Srivastava IBBI/IPA-003/IP-N00285/2020-2021/13253
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 908, Charms Solitaire, Ahinsa Khand-2, Indira Puram, Ghaziabad- Email: svrivastava.law@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 908, Charms Solitaire, Ahinsa Khand 2, Indira Puram, Ghaziabad- Email: astitvacapitalmarket@gmail.com
11.	Last date for submission of claims	23/12/2021 (As the copy of order made available to IRP on 09/12/2021, thus 14days calculated therefrom)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available to IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available to IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://www.ibbi.gov.in/home/downloads (b) NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Astitva Capital Market Private Limited on 25/11/2021 (copy of order received by IRP on 09/12/2021.)

The creditors of M/s Astitva Capital Market Private Limited are hereby called upon to submit their claims with proof on or before 23.12.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 10.12.2021

Place : Delhi



Gaurav Srivastava

Interim Resolution Professional

Astitva Capital Market Private Limited

IBBI/IPA-003/IP-N00285/2020-2021/13253